



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. O.A. 252 of 2005-

Applicant(s) Gaur Chandra Mondal Respondent(s) Union of India & Others
Advocate for Applicant(s) M/s. B. S. Tripathy Advocate for Respondent(s) M. K. Rath, J.
J. Patra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Rs.50/- biled. Copy not served. Defects pointed out in Scrutiny may kindly be seen For favour of Registration/Consideration please.</p> <p><u>1.6.05</u> <u>S.O(G)</u> <u>1/6/05</u> <u>Regd</u> <u>1/6/05</u></p> <p>For Administration different order - Copy served.</p> <p><u>1/6/05</u> <u>Bench</u></p>	<p>REGISTER</p> <p><u>1/6/05</u> Registrars</p> <p><u>Order dated 8.6.05</u></p> <p>Heard Mr. B. S. Tripathy, Ld. Counsel appearing for the applicant and Mr. U. B. Mohapatra, Ld. Sr. Standing Counsel; on whom a copy of this O.A. has already been served.</p> <p>Applicant is presently working as Light House Attendant. His repeated prayer to go on transfer to Calcutta having been turned down by the Director (Regional) vide his letter dtd. 21.2.05 under Annexure-A/5 and again under Annexure-A/7 dtd. 28.3.05 he preferred a representation under Annexure-A/8 to the Director General of Light Houses and Light Ships on 4.4.05.</p> <p>By filing this O.A. under Section 19 of the AT</p>

2

Notes of the Registry

Orders of the Tribunal

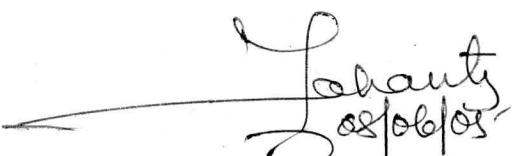
Act, 1980, the applicant has, virtually, sought for a direction to the Respondents (especially to the Director General of Light Houses and Light Ships) to give sympathetic consideration to the prayer (for transfer) of the applicant.

In the aforesaid premises while disposing of this O.A. the Director General (Res. No. 2) is hereby asked to give sympathetic consideration to the prayer of the applicant (for transfer) as he being a low paid group-D employee and he frantically prayed for the transfer to his native place.

The consideration may be given by the Director General within a period of 90 days from the date of receipt of this order.

With the aforesaid observation and direction, this O.A. is stands disposed of.

Send copies of this order to the Respondents along with copies of this O.A. and free copies of this order be handed over to the Lt. Counsel appearing for both the parties.


J. Chandy
08/06/03
Member (J)

Copies of order dt 8/6/03-
Issued to counsel for
both sides.

2. ~~Other~~ Copies of order
alongwith copies of O.A.
Issued to all Resps
by Regd (M)


18/6/03